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Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Adhiniyam, 2015

7 of 2016

[15 January 2016]

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Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Adhiniyam, 2015

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An Act further to amend the Madhya Pradesh Krishi Upaj Mandi Adhiniyam, 1972.

Be it enacted by the Madhya Pradesh Legislature in the sixty-sixth Year of the Republic of India as follows:-

1. Short title :-

This Act may be called the Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Adhiniyam, 2015.

2. Amendment of section 2:-

In Section 2 of the Madhya Pradesh Krishi Upaj Mandi Adhiniyam, 1972 (No. 24 of 1973) (hereinafter referred to as the principal Act), in sub-section (1), in clause (j), the word "warehouseman" shall be omitted.

3. Amendment of section 31:-

In section 31 of the principal Act, the word "warehouseman" shall be omitted.

4. Amendment of section 38 :-

In Section 38 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:-

"(2) All moneys in the market committee fund and other sums specified in sub-section (1) shall be deposited in a District Central Co-operative Bank or Madhya Pradesh State Co-operative Bank Limited or Post Officer Saving Bank or State Governments Personal Deposit Account."

5. Amendment of section 13:-

In Section 43 of the principal Act, for sub-section (7), the following sub-section shall be subtituted, namely:-

"(7) All mopneys received into the Mahdya Pradesh State Marketing Development Fund and other sums shall be deposited in District Central Co-operative Bank or Madhya Pradesh State Co-operative Bank Limited or Post Office Saving Bank or StateGovernments Persoanl Deposit Account."